

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**(Civil Appellate Jurisdiction)
S.A. No. 112 of 2018**

Keshwar Ram & Ors.

..... Appellants

Versus

Ajay Singh & Ors.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Appellants

: Mr. Sheo Kumar Singh, Advocate

For the Respondent

:

04/Dated: 10/09/2020.

I.A. No.5307 of 2018

I.A. No.5307 of 2018 has been preferred for condonation of delay of 50 days in preferring the instant appeal.

Learned counsel for the appellants has submitted that the aforesaid delay may be condoned.

It appears that instant Second Appeal has been filed on 26.03.2018 and stamp reporter pointed out defect Nos.1 to 12 vide report dated 02.04.2018 as well as deficit court fee of Rs.1460/-, which has not been complied with. Thereafter the appeal was listed before the Lawazima of Joint Registrar (Judicial) on 11.04.2018 and time of two weeks was granted to remove the defects but the same have not been removed. Then it was again listed before the Lawazima of learned Registrar General on 13.11.2019, but learned counsel for the appellants has not removed the defects nor deposited the court fee rather praying to press I.A. No.5307 of 2018 for condonation of delay in preferring the Second Appeal.

However, this Court is not inclined to hear the limitation petition without removing the defects as well as without depositing the deficit court fee.

Accordingly, the case is adjourned to be listed after 30 days, after physical court starts.

In the meantime, learned counsel for the appellants is directed to remove the defects as well as to deposit the deficit court fee within a period of 30 days, after physical court starts.

(Kailash Prasad Deo, J.)